

**FIR No.679/2017  
PS Mangol Puri  
State v. Dinesh Yadav**

**14.06.2020**

**Fresh chargesheet filed. It be checked and registered.**

Present: Ld APP for the State.

IO SI Sandeep in person.

Accused Dinesh Yadav is on police but not present today.

Be put up for consideration before the concerned Court through  
Facilitation Centre on **27.07.2020**.

**Sushil Kumar  
Duty MM /North-West/ Delhi  
14.06.2020**

**FIR No.704/2017  
PS Mangol Puri  
State v. Manjeet**

**14.06.2020**

**Fresh chargesheet filed. It be checked and registered.**

Present: Ld APP for the State.

IO SI Sandeep in person.

Accused Manjeet is on police but not present today.

Be put up for consideration before the concerned Court through  
Facilitation Centre on **27.07.2020**.

**Sushil Kumar  
Duty MM /North-West/ Delhi  
14.06.2020**

**e-FIR No.006012/2020**  
**PS Keshav Puram**  
**State v. Rahul @ Chilla & Anr.**

**14.06.2020**

**Fresh chargesheet filed. It be checked and registered.**

Present: Ld APP for the State.

IO HC Raj Kumar in person.

Both accused persons namely Rahul @ Chilla and Anil @ Bihari are in J/C but not produced today.

Be put up for consideration before the concerned Court through Facilitation Centre on **26.06.2020**.

**Sushil Kumar**  
**Duty MM /North-West/ Delhi**  
**14.06.2020**

14.06.2020

Present : Ld. APP for State.

None for accused/applicant Ravinder @ Lappu.

Report on bail bond received through Whatsapp from IO. Same is perused.

Perusal of the file shows that bail order qua accused Ravinder @ Lappu was passed by the Court of Sh. Deepak Jagotra, Ld. District & Sessions Judge, North-West, Rohini Courts, Delhi, vide order dated 06.06.2019. Copy of order has been placed on record.

In view of the above, bail bond furnished by accused is hereby accepted. Same is supported with Annexure-A, undertaking and supported documents as prescribed in Annexure-B.

Surety is directed to deposit the original documents within one week of the Regular Court.

Let Release Warrant be issued immediately.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini: Delhi/14.06.2020**

14.06.2020

Present : Ld. APP for State.

None for accused/applicant Manoj Kumar Aggarwal.

Report on bail bond received through Whatsapp from IO. Same is perused.

Perusal of the file shows that bail order qua accused Manoj Kumar Aggarwal was passed by Hon'ble High Court vide order dated 03.06.2020 and 05.06.2020 respectively. Copies of orders have been placed on record.

In view of the above, bail bond furnished by accused is hereby accepted. Same is supported with Annexure-A, undertaking and supported documents as prescribed in Annexure-B.

Surety is directed to deposit the original documents within one week of the Regular Court.

Let Release Warrant be issued immediately.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini: Delhi/14.06.2020**

14.06.2020

Present : Ld. APP for State.

None for the accused/applicant Shiv Kumar.

Report on bail bond received through Whatsapp from IO. Same is perused.

Perusal of the record shows that bail order qua accused Shiv Kumar was passed by the Court of Ms. Kiran Gupta, Ld. Duty Judge, North-West, Rohini Courts, Delhi, vide order dated 10.06.2020. Copy of order has been placed on record.

Perusal of the said order shows that accused Shiv Kumar had admitted bail on furnishing on PB/SB in the sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent. It is clarified in the same order that in case accused is unable to furnish surety bond, he be released, subject to furnishing personal bond to the satisfaction of concerned Jail Superintendent. However, in the interest of justice, bail bond furnished by accused is hereby accepted. Same is supported with Annexure-A, undertaking and supported documents as prescribed in Annexure-B.

Surety is directed to deposit the original documents within one week of the Regular Court.

Let Release Warrant be issued immediately.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini: Delhi/14.06.2020**

14.06.2020

Present : Ld. APP for State.

None for accused/applicant Rajesh.

Report on bail bond received through Whatsapp from IO. Same is perused.

Perusal of the record shows that accused Rajesh have got bail from Hon'ble High Court vide order dated 10.06.2020. Copy of order has been placed on record.

In view of the above, bail bond furnished by accused is hereby accepted. Same is supported with Annexure-A, undertaking and supported documents as prescribed in Annexure-B.

Surety is directed to deposit the original documents within one week of the Regular Court.

Let Release Warrant be issued immediately.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini: Delhi/14.06.2020**